SECURITIES AND EXCHANGE BOARD OF INDIA NORTHERN REGIONAL OFFICE, NBCC COMPLEX, OFFICE TOWER-1, 8TH FLOOR, PLATE B, EAST KIDWAI NAGAR, NEW DELHI – 110023

CERTIFICATE No. 8858 of 2025

(PAN:AASPI4395Q)

(PAN: BNKPJ7050D)

(PAN: EGSPK2609R)

(PAN: ANCPV2725J)

Certificate under section 28A of the Securities and Exchange Board of India Act, 1992 read with section 222 of the Income Tax Act, 1961

Mohd. Idrees, Proprietor of Tirupati Enterprises

Add 1-310, Mehmoodpur Mafi, Mahmoodpur,

Moradabad, Uttar Pradesh - 244301

Add 2- Godam no.5, Ramraj Road, Bazpur,

Udham Singh Nagar, Uttarakhand - 262401

Momin Jahan, Proprietor of Jahan Enterprises

Add 1-310, Mehmoodpur Mafi, Mahmoodpur,

Moradabad, Uttar Pradesh - 244301

Add 2- Godam no.2, Ramraj Road, Bazpur,

Udham Singh Nagar, Uttarakhand - 262401

Mujaffar Khan, Proprietor of Shiv Enterprises

Add 1-310, Mehmoodpur Mafi, Mahmoodpur,

Moradabad, Uttar Pradesh - 244301

Add 2 -Godam no.18, Ramraj Road,

Bazpur, Udham Singh Nagar, Uttarakhand – 262401

Rajesh Pal (PAN: DVGPP1959H)

S/o Dalpat Singh, 372, Mainather,

Dist Moradabad, Uttar Pradesh, 244301

Hari Om Singh (PAN: BGBPS4181A)

H.no.164, Bala Ji Mandir Hallu,

Saray, Sambhal, Uttar Pradesh - 244302

Manish Kumar (PAN: AMWPK4668G)

S/o Vinay Kumar, 431, Bispl Computer Campus, Kot Sharki, Sambhal, Uttar Pradesh – 244302

Vijay Prakash Gupta, Proprietor of Aashi Traders

5/o Vishvnath Gupta, 204, Nasrullapur,

Kedarnagar, Ambedkar Nagar, Uttar Pradesh - 224130

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Vivek Kumar Varshney

(PAN: AWTPV7908B)

S/o Rajendra Varshney, Narayan Tola, Bahjoi Dehat, Sambhal, Moradabad, Uttar Pradesh - 202410

Heena Khatoon, Proprietor of Heena Enterprises

(PAN: FGXPK5721G)

Add 1- Village Mariyampumo-2, Mundiya Kalan, Udham Singh Nagar, Uttarakhand, 262401

Add 2- Ratupur, Pakbara, Sambhal, Uttar Pradesh - 202410

(PAN: BHGPD3597M) Anju Devi, Proprietor of Shree Balaji Enterprises

Near Santoshi Mandir, Narayan Tola,

Bahjoi Dehat, Sambhal, Uttar Pradesh, 202410

Pradeep Narendra Bhatt (PAN: AGSPB0964C)

35/278, Shiv Chhaya, Opp. SVP School,

SN Dubey Road, Dahisar East, Mumbai - 400068

Vijay Pujara (PAN: AGXPP5209R)

Add 1-72/861, Karnavati Apartment, Part 1,

Sola Rd, Naranpura, Ahmedabad, Gujarat, 380063

Add 2- E-204, Arjun Homes, KK Nagar,

Ghatlodia, Ahmedabad, 380061

Add 3-401, Aurum Kalash, 10 Rupak SOC,

Opp Devkinandan Dera, St. Xavier School Road,

PO Navji, Naranpura, Ahmedabad, Gujarat, 380014

(PAN: APLPP9651E) Ajaykumar Pujara

G22, Sachin Tower, Prahalad Nagar Road,

Near Shyamal House, Ahmedabad, 380015

NOTICE OF DEMAND UNDER RULE 2 OF THE SECOND SCHEDULE TO THE INCOME TAX ACT, 1961 READ WITH SECTION 28A OF THE SECURITIES AND EXCHANGE BOARD OF INDIA ACT, 1992

1. This is to certify that a sum of Rs. 3,72,76,530/- (Rupees Three Crore Seventy-Two Lakhs Seventy-Six Thousands Five Hundred Thirty Only) along with further interest, all costs, charges and expenses incurred in respect of all the proceedings taken for recovery of the said sum as detailed below is due to SEBI from you:

Description of Dues	Amount(in Rupees)
Amount directed to be disgorged jointly and severally by the QJA vide Order No. QJA/AA/IVD-1/ID5/31035/2024-25 dated November 29, 2024 in the matter of Continental Seeds and Chemicals Limited.	2,24,17,400/-
Interest @ 12% p.a. from February 5, 2020 to August 13, 2025	1,48,58,130/-
Recovery Cost	1,000/-
Total	3,72,76,530/-

- 2. You are hereby directed to pay the total amount as mentioned above within 15 (Fifteen) days of the receipt of this Notice (EFT/NEFT/RTGS to Account No. SEBIRRDDSG8858 of Bank of India (IFS Code: BKID00VKN04) (OR) online payment facility available on the "Recovery Payment" module on the website: https://siportal.sebi.gov.in (OR) payment link available on the following path: SEBI Website-->Enforcement--->Recovery Proceedings--->Pay Now) failing which the Recovery Officer shall proceed to recover the amount due in accordance with the provisions of section 28A of the Securities and Exchange Board of India Act, 1992 ("SEBI Act")
- 3. In the event of non-payment of the dues as above, SEBI shall recover the money by one or more of the following modes, namely:-
 - (a)attachment and sale of your movable property;
 - (b)attachment of your bank accounts;
 - (c)attachment and sale of your immovable property;
 - (d)arrest and detention in prison;
 - (e)appointing a receiver for the management of your movable and immovable properties.
- 4. Further, as per Explanation 1 to section 28A of the SEBI Act, any direct or indirect transfer of your property or monies held in bank accounts to your spouse or minor child or son's wife or son's minor child, otherwise than for adequate consideration, on or after November 29, 2024 shall be deemed to be your property or money for the purpose of recovery.
- 5. You are also advised to take note that upon service of this notice, you are not competent to mortgage, charge, lease or otherwise deal with any property belonging to you except with the permission of the Recovery Officer and any such transfer shall be deemed void as per rule 16 of the Second Schedule to the Income-tax Act, 1961 read with section 28A of the SEBI Act.

Any confirmation of e-payment(s) made (in the format as given in table below) should be forwarded to "The Recovery Officer, Recovery Division , Securities

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and Exchange Board of India, NBCC Complex, Office Tower-1, 8th Floor, Plate B, East Kidwai Nagar, New Delhi - 110023" or sent by email to: recoverynro@sebi.gov.in, poonam@sebi.gov.in and kshamac@sebi.gov.in

Case Name and Recovery Certificate Number:	
Name of Payer:	
Date of Payment:	
Amount Paid:	
Transaction No.:	
Bank Details (Bank Name, Branch Name, IFSC Code	
and Account No.) from which payment is made:	

Note: In the absence of confirmation of e-payment as per the above format, the credits made will not be accounted towards the dues.

7. In addition to the aforesaid dues, you will also be liable for further interest, all costs, charges and expenses incurred in respect of recovery proceedings against you.

Dated: August 13, 2025

Kshama P. Wagherkar

Recovery Officer

Securities and Exchange Board of India Northern Regional Office

New Delhi